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| 13 Shri Justice D B Lal | From Karnataka High Court to Punjab & Haryana High Court and then to his original High Court, namely, Himachal Pradesh High Court | He had been transferred without his consent during the Emergency and desired to go back to his original High Court. As a vacancy was not available in the Himachal Pradesh High Court he was first transferred to the neighbouring High Court of Punjab and Haryana with his consent and then to his original High Court when a vacancy became available there. |
| 14 Shri Justice Mufti Baha-ud-Din Farooqi | From Allahabad High Court to his original High Court namely Jammu & Kashmir High Court | He had been transferred without his consent during the Emergency and desired to go back to his original High Court. |
| 15 Shri Justice M I Jain | From his original High Court namely Rajasthan High Court to Delhi High Court | Transferred on his request. |

Note In addition Shri Justice C Hennesiah Judge of the Karnataka High Court was appointed as Chief Justice of the Rajasthan High Court.

Languages used for AIR External Services

7266 SHRI ANNASAHEB GOTEKHINDE. Will the Minister of INFORMATION AND BROADCASTING be pleased to state

(a) whether the list of Indian Languages, in which AIR broadcasts in the external services does not include Marathi but includes Konkani and

(b) if so, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L K ADVANI) (a) and (b) Yes, Sir. For historical reasons, External services have included a 10-minute bulletin of news in Konkani. However, the matter is being reviewed.

Re-organising the Geological Survey of India

7267 SHRI K T KOSALRAM Will the Minister of STEEL AND MINES be pleased to state

(a) whether Government propose to reorganise and restructure the Geological Survey of India and

(b) if so what are the details of the proposed step and by when it will be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA) (a) and (b) On the basis of the recommendations of the Geological Survey of India Review Committee, the following major steps have been taken to restructure the administrative set-up of the organisation —